

Central Administrative Tribunal  
Principal Bench

O.A. No.2671/2003

New Delhi this the 12th day of November, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Dr. A.K.. Belwal,  
S/o Shri P.N. Belwal,  
137, Sukhdev Vihar,  
P.O. Jamia Nagar  
New Delhi-110025

-Applicant

(Applicant present in person)

Versus

1.. Union of India through  
Secretary, Deptt. of Economic Affairs,  
Ministry of Finance, IES Cadre Section,  
North Block, New Delhi.

2. Secretary  
Department of Personnel and Training  
North Block, New Delhi.

3. Secretary  
Tariff Commission,  
Lok Nayak Bhavan, 7th Floor  
Khan Market, New Delhi-110003.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Heard.

2. Applicant has challenged order dated 16.10.2003 passed by respondents requesting the applicant to hand over the keys of room No.706 occupied by him in Tariff Commission. Vide Office Order dated 30.9.2003 he had been relieved of the charge from the Tariff Commission. He has stated that he has challenged his transfer/relieving order issued by the Tariff Commission, which is the subject matter of OA-2011/2003 Dr. A.K. Belwal Vs. Union of India and another. He stated that while earlier on,

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his transfer orders had been stayed by this Tribunal in that OA, the same were cancelled later on.

3. Admittedly, there are no stay orders existing against the operation of his transfer orders. As such, there are no good grounds for challenging the impugned order dated 16.10.2003 by which he had been <sup>reuested</sup> requested to hand over the keys of room No. 706 occupied by him in the Tariff Commission. Accordingly, this OA is devoid of merit and is dismissed in limine.

(V.K. Majotra)  
(V.K. Majotra)  
Vice-Chairman (A)

cc.